

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-236(PB)/2022

IN THE MATTER OF:

Indiabulls Housing Finance Limited Petitioner/Applicant
v.
Vivek Infracon Private Limited Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 23.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Adv. Sumesh Dhawan, Adv. Siddharth Dey,
Adv. Shaurya Shyam.
For the Respondent :

ORDER

New IA-2841/2023

Mr. Sumesh Dhawan, Ld. Counsel for the Petitioner has filed this application placing before us the settlement deed as entered into between the Financial Creditor and Corporate Debtor. On the basis of the same, this application has been moved to state that the issue between the parties has been resolved and the Financial Creditor is not pursuing this matter against the Corporate Debtor and the main case can be closed.

In view of the above, the Company Petition **(IB)-236(PB)/2022** stands dismissed. All the pending IAs are also disposed of.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)